

- (b) if so, the details thereof; and
 (c) the action taken by the Government to get these unauthorised persons removed?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) There is encroachment on land belonging to Airports Authority of India (AAI), to the extent of 160 acres, at Mumbai and 4 acres in scattered pockets at Delhi airport. Land at Juhu, Ahmedabad, Kota, Guwahati, Bhopal, Hyderabad, Tirupati, Vadodra and Nagpur airport has also been encroached upon by slum/hutment dwellers.

- (c) AAI is taking steps to evict the encroachers with the help of the local authorities/state Government.

[English]

Building Materials used by DDA

541. DR. BIZAY SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

- (a) whether the Delhi Development Authority has been using inferior quality of cement and other building materials in the construction of flats;

- (b) if so, the number of cases of foundation sinking, roofs falling, cracks appearing in the walls etc. reported during each of the last three years;

- (c) whether the Government have conducted any enquiry in this regard;

- (d) if so, the outcome thereof; and

- (e) the action taken by the Government thereon?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) No, Sir.

- (b) Delhi Development Authority has informed that no such case has been reported during the last three years which was due to the use of inferior quality of building materials.

- (c) to (e) Question do not arise in view of reply to (a) & (b) above.

East-West Airlines

5198. SHRI A. GANESHAMURTHI : Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the steps taken by the Government to collect the outstanding amount from East-West Airlines;

- (b) whether the Government have given permission to East-West Airlines to operate scheduled/unscheduled aircraft;

- (c) if so, the term and conditions stipulated therefor;

- (d) the loss shown by the Airlines;

- (e) whether the money raised from public at a premium of Rs. 35 per share has been misappropriated;

- (f) if so, whether Government propose to inquire into the matter and save the investors who have been defrauded; and

- (g) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Legal action has been initiated by the Oil Companies against M/s. East West Airlines for recovery of outstanding dues. Airports Authority of India has initiated action under the public premises Eviction Act, 1972 to recover outstanding licence fees for the allotted premises, and has also filed recovery suits for recovery of outstanding Route Navigation facility charges, Landing, Housing and Parking Charges. For recovery of IATT, notice under rule 14(4) of the IATT Rules, 1989, has been issued by the Customs authorities for attachment of the movable and immovable property against the outstanding dues.

- (b) and (c) Approval for grant of NOC to the Company to operate scheduled air transport service has been given on 25th June, 1998 subject to the conditions that the security clearance of the MHA in respect of the Directors of the Board of the Company is received. Acquisition of aircraft will be allowed only after the settlement of outstanding dues is reached with the concerned agencies.

- (d) As per information given by the company on 31st March, 1996, (prior to closure) the Company had incurred a loss of Rs. 48.06 crores.

- (e) to (g) Information is being collected and will be laid on the Table of the Sabha.

Reform Measures for National Security

5199. SHRI KRISHAN LAL SHARMA : Will the Minister of DEFENCE be pleased to state:

- (a) whether an Association of Army Officers commissioned on December 21, 1997 has submitted a memorandum on reforms for cost effective national security;

- (b) if so, the gist thereof; and

- (c) the reaction of the Government thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) No, Sir.

- (b) and (c) The question does not arise.

Development of Mines

5200. SHRI RAJVEER SINGH : Will the Minister of STEEL AND MINES be pleased to state: